

Bank of India Pension Regulations as published in the Gazette of India on 6th April, 1991 have been sent to Rajya Sabha Secretariat/Lok Sabha Secretariat for being placed on the Tables of the respective Houses on 3rd December and 6th December, 1991 respectively. These Regulations were approved with minor modifications by the Government of India in terms of Section 58 (2) (j) of Reserve Bank of India Act, 1934.

(e) and (f). The Pension scheme as introduced in terms of the RBI Pension Regulations, 1990, is in lieu of the existing Contributory Provident Fund Scheme. Reserve Bank of India has reported that the existing employees in the service of the bank as on 1st Nov., 90 were given individual options either to continue to be governed by the CPF Scheme or to come over to the Pension Scheme in lieu of CPF. They were given time of 3 months from 1.11.90 to 31.1.91 to exercise their options. Consequently, based on the legal opinion, notice under Section 9A of Industrial Disputes Act was not considered necessary by the RBI and this view of the Bank is reported by the RBI to have been upheld by the Labour

Ministry in connection with an Industrial Dispute raised by an unrecognised Union the ALC (C), Bombay.

#### **Payment of Dividend by MMTC**

1569. SHRI P.M. SAYEED: Will the Minister of COMMERCE be pleased to state:

(a) whether the Minerals and Metals Trading Corporation (MMTC) has been making huge profits and paying dividend to the Government; and

(b) if so, the dividend paid by the MMTC to the Government during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) MMTC has been making profits and paying dividend continuously to the Government.

(b) The dividend paid by the MMTC to the Government during the last three years has been as under:

<i>Year</i>	<i>Amount (In Rs. Crores)</i>	<i>Percentage of equity</i>
1988-89	7	20
1989-90	7	20
1990-91	10	20

#### **Filing of Nominations by Non-Serious Candidates in Elections**

1570. SHRI TARA CHAND  
KHANDLWAL:  
SHRI LAL K. ADVANI:  
SHRI ATAL BIHARI  
VAJPAYEE:  
SHRI ANNA JOSHI:  
SHRI C.P. MUDALA  
GIRIYAPPA:  
SHRI J. CHOKKA RAO:  
Will the Minister of LAW, JUSTICE AND

COMPANY AFFAIRS be pleased to state:

(a) whether filing of nominations by non-serious independent candidates during elections for Lok Sabha and States Assemblies and death of any such candidate before elections poses threat to the entire electoral process; and

(b) if so, the action proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) According to existing provisions, death of a candidate whose nomination has been found valid on scrutiny and who has not withdrawn results in countermanding of poll provided the report of his death is received before the commencement of the poll.

(b) The Representation of the people (Amendment) Bill, 1990 which is pending consideration in the Rajya Sabha contains certain proposals to discourage non-serious independent candidates from contesting elections. One such provision is to increase the security deposit in case of an independent candidate to 5000 rupees and in case of a candidate belonging to Scheduled Caste or Scheduled Tribe to 25000 rupees. Another proposal is to provide State funding to a certain extent only to the candidates belonging to recognised political parties and not to any independent candidates. The Bill also contains a provision that no election should be countermanded on the death of an independent candidate. It is also proposed to made further in depth study in the matter as a part of general electoral reforms.

{*Translation*}

#### **Security to Candidates Contesting Elections**

\*1571. DR. LAXMINARAYAN PANDEYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government provide full security to all the candidates contesting elections;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). In April, 1991, the Election Commission of India had issued instructions to the concerned State Governments to provide adequate security during the General Elections to Lok Sabha and a few State Assemblies in May, June, 1991, to all contesting candidates depending on the nature of risk and threat to their person irrespective of party affiliation. Extra security was to be provided in sensitive areas/pockets. These instructions were reiterated by the Commission for the bye-elections and countermanded elections to be held on 16th November, 1991. The security was to be provided until the completion of election process and if necessary, even thereafter to prevent post election reprisals.

(c). Does not arise.

#### **Improvement in Service Conditions of the Civilian Employees of Army Headquarters canteens in New Delhi**

1572. SHRI RAM SAGAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have received any proposal for improving the service conditions of the civilian employees of various canteens in New Delhi, run by the Army headquarters; and

(b) if so, the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b) There is a Unit Run Canteen (URC) in the Army Headquarters which sells consumer goods obtained through the Canteen Stores Depart-